

[श्री उपसेन]

चाहता हूँ कि आप हमारी इस कठिनाई को हल करने में मदद करें।

MR. SPEAKER: Many hon. Members want to know the reasons for rejecting their questions. I would ask the office hereafter to intimate to you briefly the reasons either for rejecting a question or a part thereof. I may tell you why many times the questions are not allowed. The rules provide that when a matter is under investigation, the question should not be allowed. The question is also not allowed, when sometimes a personal question is asked about a man, whether he has defalcated so much money and whether it has come to the knowledge of the Government, and when we send for the information from the Government, they say that no such enquiry has been held. Hereafter, if you want, we will let you know why a particular question has not been accepted. It is not a question of rejection, but why a particular question or a part of it has not been accepted. If you are not satisfied, it is always open to you to come to me and discuss the matter. If you find it wrong, we will revise this.

SHRI V. ARUNACHALAM (Tirunelveli): Sir, there was a ballot at 1.00 O'clock and the names of the persons were selected duly by the officer concerned in the presence of two hon. Members but we came to know at about 4.30 p.m. that the Speaker has revoked the verdict of the ballot held at 1.00 O'clock. Under what rules has the hon. Speaker revoked the verdict of the ballot held at 1.00 O'clock?

So far as the procedure is concerned, it says:

"The ballot would determine the relative priority of the admitted calling attention notices on the same subject as held in Room No. 21, Parliament House daily as far as possible at 13.00 hrs. during the Session. If, however, any calling

attention notice is admitted by the Speaker to be taken up on the same day on which a notice has been given, the ballot is held at 11.15 hours."

These are the two timings. Under what rules has the hon. Speaker instructed to conduct the ballot at 5.00 O'clock yesterday?

There are so many persons giving various notices under various heads. So far as calling attention is concerned, only five names are there on the same day. Unfortunately, contrary to the rules and regulations, the hon. Speaker has clubbed the names of the persons who have given notices under various heads. Under what rules has the hon. Speaker done this?

RE. DISCUSSION ON CYCLONE AFFECTED AREAS

SHRI M. KALYANASUNDARAM (Tiruchirapalli): I want to invite the Chair's attention to the devastation caused to the well established rules of procedure in this House regarding calling attention notices. Let the cyclone not enter this House and cause a havoc to the procedures here. Calling Attention is defined under rule 197 and several Members had given call attention notice on the inadequacy of relief for the cyclone affected areas in Andhra Pradesh and Tamilnadu, Pondicherry and Kerala. You were good enough to admit a call attention and fix a time for balloting; ballot took place. I was also present at the time of the ballot at 1 p.m. yesterday. Out of ten names which were put in the ballot five names were taken properly by the non-official Members who were present there. My name came first. My constituency is one of the worst affected constituencies and there are several other Members whose constituencies are also very badly affected like Shri Gopalan of Karur, Murugaiyan of Nagapattinam; similarly

there are members from Andhra also. . . (Interruptions). We had given proper notice under the rules. How is it that the ballot had been annulled, under what rule, by the Speaker? The Speaker is guided by the rules. I do not think he has any extra-ordinary powers provided for under the rules for revoking a ballot which had already been conducted; this is a serious violation of the rules and conventions in this House.

Secondly, during the second ballot, another anomaly was found. Several names were included in the second ballot; they did not even give notice of call attention; they had given notice under different rules. Which rule empowers the Speaker to include, *suo motu* notices which are not given under rule 1977? This is not only a violation of the rules; we are also very badly affected because we had missed an opportunity to discuss this matter.

You feel that the matter is so urgent and important, that all participants who have given notice of any motion should be included in the ballot and perhaps that is why you have done so; I do not attribute any motive to you. You might have done it with the best of intentions. If that is so, if you feel that Members should debate the question of cyclone, the proper remedy for the injustice which had already been done is to devote an entire half day to it, for the discussion of the cyclone. That will be only way by which you can remedy the injustice which has been done.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Yesterday, in the normal course the ballot had taken place for ascertaining the priority. After that a direction came from you and perhaps you wanted to help others who had given adjournment motions on the issue. On earlier occasions also this sort of thing had taken place but in a different way. The moment it comes from the Chair: I am going to disallow the adjournment motion and admit call attention motion. Members who had given adjournment motions should

immediately fill out the green form for call attention and send it to the office; only then their names could be included in the ballot. Here, what I notice is that in the ballot Mr. Kalyanasundaram's name came; my name also came; it does not really matter; I am merely talking about the procedure. Some hon. friends here have equally taken pains to study how bad the situation is in Andhra and other areas. But the question here is one of procedure. You had in your wisdom said that the adjournment motion should be converted into call attention motion. Was it not at the same time desirable that you said: fresh notices should be given. There are members who are new. They do not know. Perhaps it does not matter. It is a case of confusion. Therefore, for the future, we should have strict guidelines in this matter.

SHRI DARUR PULLAIAH (Ananta-pur): Well said. The hon. Member's moderation to-day is to be appreciated.

SHRI K. RAGHU RAMAIAH (Guntur): I want to support the submission made by the hon. Member that there should be an opportunity to discuss further the cyclone both in Andhra and Tamil Nadu. Last time when the discussion took place, I read in the papers that many of the members who are representing the areas which have suffered grievously were not present here. Many of the teams which went to inspect those areas had not come back by then and even the Prime Minister probably returning only to-day or tomorrow....

SOME HON. MEMBERS: He has already returned. Here comes the Prime Minister.

SHRI K. RAGHU RAMAIAH: Yes, Sir, he is there now. So in all fairness to all sections of the House and especially those who represent those areas which are most grievously affected, I suggest that there should be a further discussion on this.

DR HENRY AUSTIN (Ernakulam): I am just coming from the cyclone-hit

[Dr Henry Austin]

areas I had been there. It has already been visited by the Prime Minister. But in view of the strong feelings expressed by the hon. Members of the House I do strongly endorse the view now suggested by Shri Kalyanasundaram that a full-fledged discussion not really on the cyclone itself but on the adequacy or the inadequacy of the relief operations is necessary and in this regard as representing a constituency which has been hard hit by the recent cyclone I would submit that a full-fledged discussion should take place.

I am sorry to say that Kerala has been

SHRI K LAKKAPPA (Tumkur) I will not add anything. Already my friends have stated enough. We are very grateful that our Prime Minister has visited the scene of occurrence.

MR SPEAKER He is still on his legs.

DR HENRY AUSTIN I am making this submission because the hon. Prime Minister has been good enough to visit Andhra and Madras. I had been there in Madras and the hon. Prime Minister will be able to place before the House the full details of the relief operations that are being carried on. So I would submit

SHRI K LAKKAPPA There is another point. We are all very grateful to the Prime Minister.

MR SPEAKER What is the new thing you are making? The same thing everybody is saying.

SHRI HUKMDEO NARAIN YADAV rose.

MR SPEAKER No floods in your place.

THE PRIME MINISTER (SHRI MORARJI DESAI) I do not know what a discussion in this House will do to help the relief operations. If it is to be discussed it can be discussed.

There is no difficulty about that but I doubt how it will help the relief operations?

I have gone there and returned only this morning. The devastation is very great.

SHRI JYOTIRMOY BOSU You kindly make a statement.

SHRI MORARJI DESAI Why make a statement? What is it that I am doing just now?

I went round and saw the havoc. I was also in Madras and I had discussions with the officials and I have given instructions to them also as to what should be done in regard to what remains to be done.

They have appointed in Andhra Pradesh a Commissioner who is taking charge from today. I have told him what requires to be done. There are many things which are required to be done. It is a problem which is by no means very easy. It is a very serious problem, a gigantic problem and there is no question of stalling any finance in the matter. What requires to be done has to be done. This has to be the first charge on both the State and the Centre. There is no difficulty about it on that score. What has to be done is that the operations must be carried on properly. There are complaints that a lot of money is pocketed by some of the officials. All that I have brought to their notice and now we are trying to see that it is properly organized and these complaints do not remain so that proper relief is given. No politics should be brought into it. (Interruptions) But that does not mean that there is no failure on the part of the administration and one should not point it out. There is no question of politics in it. When I reached there I was told by the DIG 'You cannot go there because it is like this and that'. I said, 'Who are you to tell me like this?' This is how people were prevented from going about. I do not know why that was to be. I told them that this ought not to be done.

They are also having an all-party committee tomorrow so that all are involved in it and such things do not happen. In Madras also an all-Party committee is being put up and they are going to work together so that there will be no such difficulty. But this has got to be done properly because it is on a scale which has been un-precedented, if I may say so and therefore, we have got to go about it very thoroughly and properly and that is what we are doing.

(Interruptions)

DR HENRY AUSTIN Kerala and Lakshadweep may also be considered. There has been a lot of destruction in Kerala.

SHRI MORARJI DESAI I did not go to Kerala for want of time. I am also attending to that. I shall do whatever has got to be done. Lakshadweep is also being attended to. Pondicherry is being attended to. Wherever it has happened it is being attended to.

SHRI C M STEPHEN (Idukki) The question to be decided is whether we have a discussion or not. Let us remember that Parliament is sitting. The calamity has taken place which has attracted international attention. All of us are involved in it. All of us are concerned about it. We are thankful to the Prime Minister for going there, for assessing the whole situation and for making out the spot inspection. But everyone of the members here who is connected with the area one way or the other is emotionally, intellectually and completely involved in it. They have their own views about it. It is not fair to this Parliament, when these things are happening, we do not attend to this matter and do not discuss this matter. It is not fair to the people, to the Parliament and to ourselves.

You will kindly understand the interest that has been evinced by the plethora of motions before you. All of us have got views to express, deficiencies to point out. We will contribute our views about it by which the

Government can profit and evolve certain methods. Therefore it is absolutely essential—having regard to the immensity of the problem, immensity of the calamity—the House should discuss it.

We discussed it last time but we did not have any material. To-day that is not the position. We have got all the material. On the spot study has been made. Everybody has got experience and impressions. Govt. has got on the spot study impression ready with them. All those things can be pooled together and something can be evolved out of the totality of the discussion.

Democracy means discussions and policies being evolved through the discussions. Let us not avoid it. Kindly permit a thorough discussion of this matter.

SHRI M KALYANASUNDARAM I am only supporting the suggestion made by Shri Stephen. I was the first to suggest that there should be debate for the rest of the day in this House. After hearing the hon. Prime Minister, certainly the need for such a debate is all the greater. The purpose of the debate is not to justify something or somebody. Several suggestions are there. Even facts with regard to the damages and devastations have not come to light properly. We have come straight from the affected constituencies and affected areas. It will be worth while for the Prime Minister to listen to us more than even listening to some of those officers. He has seen how officers are behaving. Let there be a discussion in this House so that we can tell the feelings of the people properly. Let the people also feel satisfied that the whole House is concerned with it.

MR SPEAKER Now two questions have been raised before us—

1 Whether there should be a discussion;

2 Whether the balloting was proper.

We had a large number of adjournment motions, some short notice ques-

[Mr Speaker]

tions and some call attention Members were coming to me and pressing me for a general debate in the matter I thought that unless fuller details are available, any discussion may not be fruitful and, therefore, the general discussion, if necessary must take place a little later and not now

One other reason which also persuaded me to postpone that discussion is, at this stage any discussion might come in the way of implementation of certain things. All the same I always thought myself that the matter should be placed before the Business Advisory Committee and an opportunity may be given to the House for taking up this matter at an appropriate stage That is why I thought any decision on this should be taken by the Business Advisory Committee There are a number of resolutions there are notices under Rule 184 and other matters to be raised before the House Now, so far as the Calling Attention is concerned, there has been some mistake on my part What happened was this There were a large number of notices of Adjournment motions There were other Short Notice Questions and Calling Attention Notices Therefore I told Members that I will convert all these Adjournment Motions into Calling Attention But I did not ask them to give any fresh notices So, they proceeded on the basis that I am converting them into Calling Attention notices I did not ask them to give fresh notices That is the mistake on my part. I promised them that I will give them this opportunity of taking part in the Calling Attention discussion I forgot to inform the office Although I said that I will convert the adjournment motion into Calling Attention Notices I did not ask them to give fresh notices for Calling Attention So, that was my mistake, it was not the mistake of the office I say that it was a mistake on my part and so there is no point in your raising it In a sense it is a mistake on my

part because I should have asked them to give Notices of Calling Attention

SHRI SHYAMNANDAN MISHRA (Begusarai) It is implied in the order that Notices of Adjournment Motions would be converted into Calling Attention Notices That is implied in the order

MR SPEAKER So far as formal notice is concerned it is true I have not asked them to give a formal notice That is what I told you

So far as the general discussion is concerned, let the team submit the report, then we will discuss this matter Let the report of the Investigating Team come to us The Investigating Team is expected to come out with a report in a very short time

SHRI MORARJI DESAI It would be more useful and profitable if the Members concerned go there and help in the relief operations, that is much more important instead of having a debate here

SHRI C M STEPHEN It is most unfortunate I wish that the Prime Minister has not made the statement Are we to take it that Members are not doing their duty but only Ministers are doing their duty? Some of us have gone there We have also our own channels of information about this What we say is that we must have an opportunity to place our views before the honourable House

SHRI MORARJI DESAI Sir I protest against the statement that I have said that Members are not doing their duty I did not say that I only said that it will be more profitable and useful if they go there and actually help in the relief operations That is all that I said

SHRI C M STEPHEN Do you mean to say that we should all go there and you can run the Parliament without the opposition? Do you

mean to say that Parliament should adjourn *sine die* immediately? What does he mean to say—does he want to carry on the work of Parliament without the opposition? It is a wrong statement. It is most unfortunate.

SHRI JYOTIRMOY BOSU: What happened to the specific motion that the House be adjourned for 10 days in order to enable the Members of Parliament to go there to the spot.

DR. HENRY AUSTIN: I don't want to enter into controversies; but there is a strong feeling in the South that it is not being given proper attention. It is not fair. There is resentment in the South. We ought to have a full discussion.

SHRI C. M. STEPHEN: Please do not make that mistake. We know our business. *(Interruptions)*

MR. SPEAKER: Will all of you kindly sit down? I am on my legs. I think this matter should not be discussed in heat. We shall discuss that in the Business Advisory Committee and we shall come to a conclusion. I think there a much easier and probably cooler decision can be taken.

I do not think either the Government or the Opposition can categorically say one way or the other at this stage. We shall discuss this matter in the Business Advisory Committee because a large number of resolutions are coming to me. So, for the time being, the adjournment motion is suspended. We shall discuss it and then come to a decision. To-day there seems to be a lot of heat and a much cooler atmosphere would be better. *(Interruptions)*

SHRI M. ARUNACHALAM (Tenkasi): Will you take a decision to-day itself?

MR. SPEAKER: The Business Advisory Committee is meeting next Wednesday. *(Interruptions)*

SHRI K. LAKKAPPA (Tumkur): The Business Advisory Committee must meet to-day itself and take decision.

PROF. P. G. MAVALANKAR (Gandhinagar): Why not convene a special meeting of the Business Advisory Committee?

SHRI KANWAR LAL GUPTA (Delhi Sadar): Mr. Speaker, Sir I want to make a submission.

अभी प्रधान मंत्री ने जो कहा, उस पर श्री स्टीफेन नाराज हुए। मेरा कहना यह है कि यह भी एक पोलिटिकल कैपिटल बनाने वाली बात है। यह नहीं होना चाहिए। सदन के सब सदस्य चाहते हैं कि वहाँ की समस्या को हल किया जाये। इसलिए डम में पार्लिटिक्स लाना और एजिटेशन करना ठीक नहीं होगा।

SHRI C. M. STEPHEN: You are bringing here politics. *(Interruptions)*

SHRI KANWAR LAL GUPTA: You are bringing here politics and not we. The Prime Minister has given the right advice not to bring in politics.

दिल्ली में रहते हुए यह विश्वास दिलाना चाहते हैं कि दिल्ली के लोग साउथ को ज्यादा से ज्यादा मदद देंगे और पार्टी का खयाल किये वरिन् देंगे;। लेकिन इस में पार्लिटिक्स नहीं लाना चाहिए।

SHRI RAVINDRA VARMA: rose *(Interruptions)*

MR. SPEAKER: Let us hear the Minister for Parliamentary Affairs.

SHRI K. RAGHU RAMAIAH: Mr. Speaker, Sir, I would like to say a few words. With great respect to the Prime Minister, we are all very grateful to him for having gone there and paid a visit by air. But, some of us had gone there and on the spot, we saw that each village was affected and

[Sh. K. Raghuramaiah]

so, we owe a duty to the people of that area to come here and tell the House what actually happened and how much they are suffering and what are the remedial measures that are to be taken. We want to make our submissions. There is no question of politics here. We want to make it clear.

SHRI KANWAR LAL GUPTA: Let there be a calling attention on it. And let us discuss it. (Interruptions)

MR. SPEAKER: Let us hear the Minister for Parliamentary Affairs. Why don't you hear him?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Mr. Speaker, Sir, as you very wisely—observed, this is a matter on which there is no difference of opinion in this House and as you said, in a fit of temper, passions are roused and, when there is heat, it may not be proper to discuss a question of this kind on which there is no difference of opinion or difference in sentiments. You suggested that time has to be fixed for a discussion and the Business Advisory Committee may meet for deciding the day, we do not have any objection. (Interruptions) I understood that the hon'ble Members felt that Wednesday will be too late for the meeting. Therefore, I suggest, if you so please a meeting of the Business Advisory Committee can be summoned for Monday.

SOME HON. MEMBERS: Why Monday? Why not today?

SHRI RAVINDRA VARMA: The difficulty as far as today is concerned is that today's business is already there. If you adjourn the discussion fixed for today, then it takes the shape of an adjournment motion. As far as tomorrow is concerned that is, Friday there is Private Members' Business. If it is a question of meet-

ing today for fixing the date, then we can have the meeting either today or tomorrow.

DR. KARAN SINGH: Sir, many of us have been there. It is not only a question of the Members of the South. Members of North feel equally strongly. Sir, in view of the very strong feelings that have been expressed, it will be very unfortunate if there is an impression that we are trying to evade a discussion. I therefore submit that the Business Advisory Committee should meet this afternoon and time for discussion should be fixed for tomorrow. If necessary, we can sit late till midnight but we must discuss it before the end of the week.

MR. SPEAKER: I would call the meeting of the Business Advisory Committee tomorrow. We will try—if the Committee so decides—to have a debate some time next week. The Prime Minister will not be here on Monday and Tuesday. You would all like if the debate takes place in his presence. He has already fixed up certain programmes. Therefore, we will try to keep it as early as possible some time next week.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Sir, this is a national calamity and Parliament has got to be concerned about it. I appreciate what the Prime Minister has said that neither regionalism nor politics should be involved because the whole nation is involved in it. Secondly, Sir, many of the Members who have come back from the affected regions have got a responsibility to their electorate. They went there and investigated on their own. They want to share their knowledge with the other Members of the House and, Sir, they want to do it at an early stage because they have to go back to their constituencies and serve their electorate. When you say some day next week it becomes very late. Therefore, specifically we say that it may be fixed for tomorrow. If the Prime

Minister is busy, then it should not be later than Monday so that those who are servants of the people are able to serve their electorate.

12.46 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF HINDUSTAN TELEPRINTERS LTD, MADRAS AND INDIAN TELEPHONE INDUSTRIES LTD., BANGALORE FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): Mr. Speaker Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1976-77.

(b) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1976-77 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1216/77].

(ii) (a) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1976-77.

(b) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library]. See No. LT-1217/77].

DRUGS AND COSMETICS (5TH AMDT.) RULES, 1977, STATEMENTS RE. DAY IN RESPECT OF 1ST AND 2ND AMDTS.

THERETO, AND CERTIFIED ACCOUNTS OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH FOR 1975-76.

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगन्मोहि प्रसाद यादव):

अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(1) औषध और सौंदर्य प्रसाधन अधिनियम, 1940 की धारा 38 के अन्तर्गत औषध सौंदर्य प्रसाधन (पांचवां संशोधन) नियम, 1977 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 11 नवम्बर, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 697 (इ) में प्रकाशित हुए थे।

[Placed in Library. See No. LT-1218/77].

(2) औषध और सौंदर्य प्रसाधन (पहला संशोधन) नियम, 1977, जो दिनांक 28 मई, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 665 में प्रकाशित हुए थे, के सभा पटल पर रखने में हुए विलम्ब के कारण बताने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT-1219/77].

(3) औषध और सौंदर्य प्रसाधन (दूसरा संशोधन) नियम, 1977 जो दिनांक 16 जुलाई, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 926 में प्रकाशित हुए थे, के सभा पटल पर रखने में हुए विलम्ब के कारण बताने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT-1220/77].